

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT)(Ins) No. 363 of 2019

IN THE MATTER OF:

A. Abdul Rasheed

...Appellant

Versus

IFCI Ltd. & Ors.

...Respondents

Present

For Appellant:

Mr. Anirudh Sharma, Advocate

For Respondents:

**Mr. Pritpal Singh Nijjar, Advocate for 1st Respondent
Mr. R.S. Lakshman, Advocate for 2nd Respondent**

O R D E R

15.07.2019 On 9th April, 2019, learned counsel for the Appellant submitted that the Respondent – ‘IFCI Ltd.’ be treated as sole ‘Financial Creditor’ and the Appellant intends to settle the claim.

On 6th May, 2019 one Mr. Anirudh Sharma, Advocate appears on behalf of the Appellant and sought some more time to settle the matter. However, no settlement was reached between the parties and on 8th July, 2019, Mr. Anirudh Sharma, Advocate submitted that he had no instructions to appear in this appeal and at that stage, one Mr. Rakesh Kumar, advocate appeared and submitted that he intended to appear in this appeal and would file his Vakalatnama after taking ‘No Objection Certificate’ from Mr. Anirudh Sharma. Today, Mr. Anirudh Sharma, Advocate appears and submits that he has no instruction to appear, therefore, he requested that he may be discharged and ‘No Objection Certificate’ has been taken from him. This apart nobody appears on behalf of the Appellant.

Mr. Prtipal Singh Nijjar, Advocate appearing on behalf of 1st Respondent (IFCI Ltd.) and Mr. R. S. Lakshman, Advocate appears on behalf of 2nd Respondent (Resolution Professional).

In the facts and circumstances of the case, the appeal is dismissed for non-prosecution.

[Justice S.J. Mukhopadhaya]
Chairperson

[Balvinder Singh]
Member (Technical)

[Kanthi Narahari]
Member (Technical)

ns/sk/